

12.03 hrs.

## PAPERS LAID ON THE TABLE

AMENDMENTS TO DISPLACED PERSONS  
(COMPENSATION AND REHABILITATION)  
RULES

**The Deputy Minister of Rehabilitation (Shri P. S. Naskar):** On behalf of Shri Mehr Chand Khanna, I beg to re-lay on the Table a copy of Notification No. GSR. 430 dated the 16th April, 1960 making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954. [Placed in Library. See No. LT-2139/60].

I beg to lay on the Table a copy of each of the following Notifications under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

- (a) G.S.R. 524 dated the 7th May, 1960;
- (b) G.S.R. 676 dated the 18th June, 1960;
- (c) G.S.R. 715 dated the 25th June, 1960;
- (d) G.S.R. 801 dated the 16th July, 1960. [Placed in Library. See No. LT-2217/60].

## NOTIFICATIONS UNDER KHADI AND OTHER HANDLOOM INDUSTRIES DEVELOPMENT (ADDITIONAL EXCISE DUTY ON CLOTH) ACT, TRADE AND MERCHANDISE MARKS ACT, AND INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

**The Minister of Commerce (Shri Kanungo):** I beg to lay on the Table:

- (i) A copy of Notification No. S.O. 837 dated the 31st March, 1960, issued under section 5 of the Khadi and other Handloom Industries Development (Additional Excise Duty on

Cloth) Act, 1953 together with an explanatory note; [Placed in Library. See No. LT-2218/60].

- (ii) A copy of Notification No. S.O. 1339 dated the 28th May, 1960 making certain amendment to the Trade and Merchandise Marks Rules, 1959, under section 134 of the Trade and Merchandise Marks Act, 1958; [Placed in Library. See No. LT-2219/60].
- (iii) A copy of each of the following Notifications issued under section 15 of the Industries (Development and Regulation) Act, 1951:—
  - (a) S.O. 1493 dated the 8th June, 1960;
  - (b) S.O. 1494, dated the 8th June, 1960;
  - (c) S.O. 1499, dated the 14th June, 1960;
  - (d) S.O. 1600, dated the 25th June, 1960. [Placed in Library. See No. LT-2220/60].

## REPORTS OF COIR BOARD, TARIFF COMMISSION AND HINDUSTAN MACHINE-TOOLS LIMITED

**The Minister of Industry (Shri Manubhai Shah):** I beg to lay on the Table:

- (i) A copy of the Report on the working of the Coir Board for the half-year ending the 30th September, 1959, under sub-section (1) of section 19 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-2221/60].
- (ii) A copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
  - (a) Report (1960) of the Tariff Commission on the continuance of protection to the Automobile Hand Tyre Inflator Industry.

- (b) Government Resolution No. 21(1)-T.R./60 dated the 22nd July, 1960.
- (c) Notification No. 21(1)-T.R./60 dated the 22nd July, 1960.
- (d) Report (1960) of the Tariff Commission on the continuance of protection to the Wood Screw Industry.
- (e) Government Resolution No. 35(1)-T.R./60 dated the 22nd July, 1960.
- (f) Notification No. 35(1)-T.R./60 dated the 22nd July, 1960.
- (g) Report (1960) of the Tariff Commission on the continuance of protection to the Calcium Lactate Industry.
- (h) Government Resolution No. 37(1)-T.R./60 dated the 28th July, 1960. [Placed in Library. See No. LT-2222 to 29/60].
- (iii) A copy of each of the following papers:—
  - (a) Annual Report of the Hindustan Machine-tools Limited for the year 1959-60 along with the Audited Accounts and Comments of the Comptroller and Auditor-General thereon under sub-section (1) of section 639 of the Companies Act, 1956.
  - (b) A review by the Government of the working of the above Company. [Placed in Library. See No. LT-2230/60].

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12.07 hrs.

**CALLING ATTENTION TO A  
MATTER OF URGENT PUBLIC  
IMPORTANCE**

**ANTI-INDIAN PROPAGANDA BY MR. PHIZO  
IN U.K.**

**Shrimati Ila Palchoudhuri (Nababdwip):** Under rule 197, I beg to call

the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The anti-Indian propaganda by Mr. Phizo in the U.K. and the steps taken by the Government of India in the matter”.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** In addition to this calling-attention notice by the hon. lady Member, I have received notices of a large number of motions and questions relating to Mr. A. Z. Phizo and his activities in the United Kingdom. It would be convenient if I make a statement before the House summarising the information available to us.

According to our information, Phizo left the Naga Hills-Tuensang Area some three years ago. Occasionally, we received some information about his movements, but as this was not precise or reliable, I shall not refer to it. We did not know who was financing his activities.

On the 16th June last, the U.K. High Commission in Delhi informed the Ministry of External Affairs that Phizo had arrived in London from Zurich on the 12th June. He was accompanied by the Rev. Michael Scott, who apparently testified to his claim as a Commonwealth citizen. We were informed by the High Commission that the Immigration Office had given permission to Phizo to land for fourteen days under the Aliens Order. The Rev. Michael Scott volunteered the information that Phizo had with him a forged San Salvador passport, but offered the clarification that he was not seeking to enter the United Kingdom on the strength of this passport. We have no precise information as to whether Phizo has been finally accepted as a Commonwealth citizen by the U.K. authorities.

An air of mystery surrounded Phizo's residence and activities in England. It was indicated that he had some startling disclosures to make against the